

CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH, CHENNAI

Original Application No. 984 of 2012

Today, this Thursday the 20th day of August, 2015

CORAM: HON'BLE JUSTICE SHRI B. SESHASAYANA REDDY...M EMBER (J) HON'BLE DR. P. PRABAKARAN.... MEMBER (A)

H.V. Vimalan, S/o. H. Veerasekaran, Aged about 30 years, Employed as Sub-Registrar, Karaikal, Residing at No.10, 1st Floor, 1st Cross Balaji Nagar, Karaikal.

.....Applicant

[by Advocate: M/s M. Gnanasekar]

Vs

Union of India, Rep. by The District Registrar, Registration Department Puducherry.

....Respondent

[by Advocate: Mr. R. Syed Mustafa]

ORDER (Oral)

Per: B. Seshasayana Reddy, M(J):-

This Original Application is filed by Sri H.V. Vimalan Under Section 19 of the Administrative Tribunals' Act 1985 to set aside the Charge Memo No. 1201/Dist.Regr./Confidl/A3/2012 dated 04.06.2012.

2. The applicant while working as Sub-Registrar, Karaikal and holding Additional Charge as Sub-Registrar, Neray/T.R. Pattinam, came to be placed under suspension on the ground of some irregularities committed by him in entertaining the documents. Thereafter, his suspension came to be revoked

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prayer stated supra.

and department issued Charge Memorandum under Rule 14 of CCS (CCA) Rules, 1965. The various irregularities committed by the applicant while holding additional charge of Sub-Registrar, Neravy have been detailed in the Articles annexed to the Charge Memorandum. The applicant submitted written statement of defence. When the matter is pending with the department, applicant approached this Tribunal invoking the jurisdiction Under Section 19 of the Administrative Tribunals Act 1985 seeking the

- 3. In view of the order we proposed to pass, there is no need to detail the averments made in the O.A. as well as averments made in the reply statement. It is suffice to say that the applicant responded to the charge memorandum and placed on record his statement of defence. It is for the department to consider the statement of defence and make up its mind to proceed further or not. At this juncture, the departmental proceedings cannot be interdicted and therefore, this O.A. is disposed of by directing the respondents to consider the statement of defence submitted by the applicant and proceed in accordance with CCS(CCA) Rules, 1965.
- 4. With the above direction, the O.A. is disposed of. There shall be no order as to costs.